

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

REPLY ON BEHALF OF RESPONDENT No. 2 i.e. HARYANA
STATE POLLUTION CONTROL BOARD IN COMPLAINEE OF
ORDER DATED 30.09.2022 AND 18.01.2023

1. That the grievance in the complaint is that *sewage from various STPs established in District Rewari is being discharged in hundreds of acres of vacant land of Sahabi river situated near village Kharkhara, Khaliawas on Delhi Jaipur National Highway. The consequent water logging has contaminated ground water and contaminated water which comes out of the hand pumps and tubewells gives foul smell. The stagnated sewage has also destroyed trees and other vegetation in the above said land which will also become infertile if no action is taken to prevent such discharge of sewage. Due to drinking of contaminated ground water residents of village Kharkhara, Khaliawas, Bhatsana, Tatarroop, Nikhri, Masani, Rasgan, Dungerwas, Titherpur, Alawalpur and Dharuhera etc. have become vulnerable to pandemic/water born diseases. Hon'ble NGT vide order dated 30.09.2022 constituted a joint committee of State of Haryana through its Chief Secretary, Government of Haryana, HSPCB, Commissioner, Municipal Corporation, Rewari, and District Magistrate, Rewari for submission of factual action taken report in the matter.*

Yadav

2. The joint committee submitted action taken report before Hon'ble NGT on 20.12.2022 whose relevant portion is reproduced as below:-

“ 3. FINDINGS

- I. *The Analysis Report suggests that the various parameters of effluent from outlet of 05 No. STPs operated by Public Health Engineering Department, Rewari and 01 No. of STP operated by Haryana Sahari Vikas Pradhikaran (HSVP), Rewari and 01 No of point of discharge at outlet of pipeline carrying sewage effluent of Rewari City into LBS channel, Village Jarthal are not as per standards fixed by HSPCB vide letter dated 02.07.2020.*
- II. *The parameters of effluent collected from 03 No. of locations from Masani Barrage are within the prescribed limits as per schedule-VI under the Environment (Protection) Rules, 1986.*

4. ACTION TAKEN REPORT

- I. *The Joint Committee during inspection collected the samples from inlet and outlet of STPs and as per Analysis Report from Board Laboratory at Faridabad, parameters are found exceeding the prescribed limits. Regional Office, HSPCB, Dharuhera has filed prosecution against 04 Nos. of STPs for sample exceeding prescribed limits i.e.*
 - a) *16 MLD, PHED, Nasaiji Road, Rewari*
 - b) *8 MLD, PHED, Nasaiji Road, Rewari*
 - c) *6.5 MLD, PHED, Village Kaluwas, Rewari*
 - d) *9.5 MLD, PHED, Kharkhara*
- II. *The filing of prosecution against 02 Nos. STPs are under process i.e.*
 - a) *5 MLD, STP, HSVP, Dharuhera, Rewari*
 - b) *3.5 MLD, PHED, Bawal, Rewari*

V. Balg.

III. For the violations, ~~161~~ Regional Office, Dharuhera has sent the recommendation to head office for imposition of Environment Compensation against 06 Nos. of STPs for violation.

5. **RECOMMENDATIONS OF THE COMMITTEE**

Based upon the above report:-

- i) Public Health Engineering Department (PHED), Rewari and Haryana Sahari Vikas Pradhikaran (HSVP), Rewari need to upgrade/improve the functioning of STPs under their control and to maintain Sewage/Effluent Discharge Standards for Sewage Treatment Plant as circulated by Haryana State Pollution Control Board vide letter dated 02.07.2020.
- ii) There should be regular cleaning of Masani Barrage and Lal Bahadur Shastri (LBS) Recharge Channel by Irrigation Department, Rewari.
- iii) Public Health Engineering Department, Rewari and Irrigation department should monitor the quality of the effluent fortnightly, coming from 03 Nos. of STPs of city Rewari for discharge point at Vill.-Jarthal into LBS Recharge Channel to keep the various parameters of effluent within prescribed limits.
- iv) Public Health Engineering Department, Rewari and Irrigation Department, Rewari should keep strict vigil on the water level of Masani Barrage so that water should not enter into the fields of nearby villages. Both departments should address the grievance of the nearby villages.
- v) Forest Department should plant trees around Masani Barrage in coordination with Irrigation Department, Rewari.
- vi) Public Health Engineering Department, Rewari should supply the potable drinking water after proper

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treatment in the villages - Kharkhara, Khaliawas, Bhatsana, Tatarpur, Nikhri, Masani, Rasgan, Dungarwas, Tittarpur, Alwalpur and Dharuhera.”

3. Thereafter, Hon'ble NGT vide order dated 18.01.2023 directed that:-

In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) HSPCB, (3) Commissioner, Municipal Corporation, Rewari and (4) District Magistrate, Rewari, who have already been impleaded as respondents no. 1 to 4 vide order dated 30.09.2022 as well as (5) Principal Secretary, Irrigation and Water Resource Department, Government of Haryana, (6) Principal Secretary, Public Health Department, Government of Haryana (7) HSVP, and (8) DDPO, Rewari who have already been impleaded as respondents No. 5 to 8. The Registry is directed to prepare and attach Memo of Parties to the application. Respondent no. 7 is already appearing before this Tribunal through counsel.

4. That in compliance of order dated 18.01.2023, this office requested to i) The Executive Engineer, Irrigation Department, Rewari, ii) The Executive Engineer, Public Health Engineering Department, Rewari iii) The Executive Engineer, Public Health Engineering Department, Bawal iv) The Executive Engineer, HSVP, Rewari v) The District Development & Panchayat Officer, Rewari vi) The Executive Officer, Municipal Committee, Rewari to submit action taken report. This office received the letter/reply from the District Development & Panchayat Officer, Rewari, the Executive Officer, Municipal Committee, Rewari and the Executive Engineer, HSVP, Rewari which are attached as *Annexure-I, II and III.*

Bawal

In view of **63** submissions made herein above, the answering respondent has complied with the directions passed by this Hon'ble Tribunal and it is undertaken to comply with further directions passed by this Hon'ble Tribunal. Present reply may kindly be taken on record.


**Regional Officer,
Dharuhera Region
On behalf of the Respondent No. 2
Haryana State Pollution Control Board**

Verification:

Verified at Rewari on 28th day of March, 2023 that contents of the above reply are true and correct as per information derived from the official record and legal submissions are being made as per legal advice.


**Regional Officer,
Dharuhera Region
On behalf of the Respondent No. 2
Haryana State Pollution Control Board**

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Application No: 627/2022

Prakash Yadav

.....Petitioner

Versus

State of Haryana & Others

.....Respondents

**Short Reply of Hari Parkash Bansal, District
Development and Panchayat Officer, Rewari i.e.
Respondent no. 8**

RESPECTFULLY SHOWETH:

1. That the above noted application is pending before the Hon'ble Tribunal for further consideration on 29-03-2023.
2. That Hon'ble Tribunal vide order dated 18-01-2023 impleaded the office of District Development and Panchayat Officer, Rewari as respondent no. 8 and issued the notice to file reply/response.
3. That in compliance of the order dated 30-09-2022 passed by the Hon'ble Tribunal a joint committee was constituted by the Deputy Commissioner, Rewari vide letter 3715-20 dated 14-11-2022 headed by Deputy Commissioner, Rewari. The committee inspected by spot and took the samples and report was submitted by the committee along with action taken report. As per report of the committee no action on the part of answering respondent was directed or advised. No Gram Panchayat is running any STP nor any sullage is drained by any of the Gram Panchayat is the river or barrage. However, the Block Development & Panchayat Officer, Dharnhera has been directed vide letter no. 2669 Panchayat Dated 16.03.2023 for keep wary on the issue, take action in case of any report regarding the violation by any Panchayat falling in his jurisdiction and report. The Panchayat Department have no roll in this case and no action taken report is required from this department. If, the Hon'ble Tribunal will give directions same will be follows in letter and spirit.

You are requested to consider short reply of respondent no. 8.

Place: Rewari

Respondent no. 8

Date: 24.03.2023


(Hari Parkash Bansal)

District Development and Panchayat Officer
Rewari

ई-मेल

सवा में,

Regional Officer,
Dharuhera.
कमाक - Spl-1

दिनांक:-27.03.2023

विषय - Original Application No. 627/2022 titled as Parkash Yadav Versus State of Haryana in Hon'ble National Green Tribunal, Principal Bench, New Delhi in compliance of National Green Tribunal order dated 18.01.2023.

उपरोक्त विषय पर आपके कार्यालय के पत्र कमाक 1/156224/2023 दिनांक 13.03.2023 के संदर्भ में।

विषयाधीन मामले में आपको लिखा जाता है कि इस NGT मामले में नगर परिषद, रेवाड़ी द्वारा कोई भी कार्यवाही नहीं बनती है और ना ही यह नगर परिषद, रेवाड़ी के सीमा में आता है यदि नगर परिषद, रेवाड़ी द्वारा NGT के दिशा-निर्देशों की पालना बनती भी है तो नगर परिषद, रेवाड़ी द्वारा दिशा-निर्देशों की दृढ़ता से अनुपालना करने के लिए तैयार है



सचिव,
नगर परिषद, रेवाड़ी

OFFICE OF THE EXECUTIVE ENGINEER HSVP DIVISION REWARI
HSVP Office Building Complex, Sector- 1, Rewari

Tel.:- 01274-222402

email: - xenrewarihsvp@gmail.com

To

The Regional Officer,
Haryana State Pollution Control Board,
Regional Office, Rewari at SCO-D6 & D-7,
Suncity Commercial Complex, Sec-6,
A-Block, Rewari.

Memo No. 56634

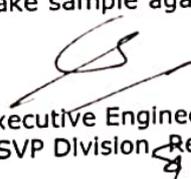
Dated. 20.03.2023

Subject :- Original application No. 627/2022 titled as Parkash Yadav Versus State of Haryana in Hon'ble National Green Tribunal, Principal Bench, New Delhi in compliance of National Green Tribunal order dt. 18.01.2023.

In continuation to this office memo No. 12128 dt. 17.01.2023, it is requested that kindly resample of sewerage treatment plan of 05 MLD at Dharuhera because schedule maintainece of STP was under process at that time and some machinerries maintenance work was being taken up on that day, due to that sample could not achieved prescribed parameters at that time.

At present STP plant is running as per design treatment parameters and meet out all the parameters of treatment effluent at land disposal as well as land of Irrigation as per Pollution Control Act. 2021. Further 02 times sample has been taken out by the private institutue i.e. Shri Ram Institutue Industrial Reaserch Centre, Delhi and Quality Lab, Gurugram. The result of the above lab test are attached herewith.

In view of the above facts, it is requested to take sample again of the STP effluent to avoid further inconvenience.

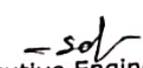

Executive Engineer,
HSVP Division, Rewari

Endst. No. 56635, 644 & 645

Dt. 20.03.2023

A copy of the above is forwarded to the following for information and further taken necessary action please.

- 1 The Deputy Commissioner, Rewari.
- 2 The Chief Engineer-I, HSVP, Panchkula.
- 3 The Superintending Engineer, HSVP Circle No.I, Gurugram.


Executive Engineer,
HSVP Division, Rewari